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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

O.A.No. 471 of 1987.

Date of Order: 16-10-1989.

P. Surender Reddy

...Applicant

Versus

The Director of Postal Services,  
A.P. Northern Region, Hyderabad-1  
and another.

...Respondents.

.....

Counsel for the Applicant : Shri K.S.R. Anjaneyulu

Counsel for the Respondents : Shri J. Ashok Kumer

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C O R A M:

THE HON'BLE SHRI B.N. JAYASIMHA: VICE - CHAIRMAN

THE HON'BLE SHRI D. SURYA RAO: MEMBER (JUDL)

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(Judgment of the Bench delivered by Hon'ble  
Shri B.N. Jayasimha, Vice-Chairman)

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The applicant herein seeks a direction to respondents to appoint him as a regular Branch Post Master of Gungal Branch Office on the basis of selection made on applications received pursuant to the notification dated 25-09-1985.

2. The applicant states that he was appointed temporarily as an Extra Departmental Branch Post Master, Gungal with from 15-01-1989 by an order dated 07-06-1985 issued by the Asst. Superintendent of Post Offices, Hyderabad South Division. On 25-09-1985 applications were called for filling the post on a regular basis. The applicant is

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one amongst those applied for the post. The applicant submits that he understands that he was selected but has not been given the appointment order.

3. The applicant further state that he has been removed arbitrarily from the temporary post he held and the post has not been filled till now. He has also not received any reply from the authorities and he was informed that the matter is still under consideration. (He therefore, filed the application seeking a direction to the respondent appointment him as EDBPM).

4. On behalf of the respondents a counter has been filed. The respondents state that the post of Extra Departmental Branch Post Master arose consequent on the selection of the present incumbent, Sri B. Ravinder Reddy, as Postman. The applicant was appointed as Branch Post Master, on a temporary basis with effect from 15-01-1985 by the Assistant Superintendent of Post Offices, Hyderabad South Division. The appointment order clearly indicated that the appointment was purely temporary and that it would last till a regular selection is made and the present one is subject to the approval of the Senior Superintendent of Post Offices, Hyderabad South East Division, who is the competent authority. Since the rules provided for recruitment through the Employment Exchange, a

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To

1. The Director of Postal Services,  
A.P.Northern Region, Hyderabad-500 001.
2. The Senior Superintendent of Post Offices,  
Hyderabad South East Division,  
Hyderabad-500 027.
3. One copy to Mr.K.S.R.Anjaneyulu, Advocate,  
1-1-365/A, Jawaharnagar, Bakaram, Hyderabad-500 020.
4. One copy to Mr.J.Ashok Kumar, S.C. for Postal,  
CAT, Hyderabad.
5. One spare copy.

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requisition dated 19-08-1985 was sent to the Employment Exchange, Hyderabad. As no nominations were received, an open notification was issued on 25-09-1985. Five applications were received including that of Sri E.Yellaiah, was selected to the post and the Assistant Superintendent of Post Offices was instructed under Memo dated 07-01-1986 to get the charge handed over to him by terminating the temporary arrangement he had earlier. Accordingly, the charge of the Branch Office was made over to Sri. E.Yellaiah on 09-01-1986.

5. We have heard the learned counsel for the Applicant Sri K.S.R.Anjaneyulu and Shri Ashok Kumar learned Standing Counsel for the Department has also placed the relevant records before us. The person who has been selected Shri.E.Yellaiah submitted his application in response to the notification dated 25-09-1985, <sup>and on a</sup> consideration of the merits of all the candidates who had applied, the appointing authority selected Shri E.Yellaiah. We see no irregularity in the selection of Shri E.Yellaiah.

In the result we do not find any merit and the application is dismissed. There will be no order as to Costs. (Dt. 16th October, 1989.)  
(Dictated in open Court)

*B.N. Jayasimha*  
(B.N. JAYASIMHA)  
Vice-Chairman

*D. Surya Rao*  
(D. SURYA RAO)  
Member (Judl)